

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 417 (E) and 418 (E) published in Gazette of India dated the 1st September, 1973 together with an explanatory memorandum.

(ii) G.S.R. 487 (E) published in Gazette of India dated the 3rd November, 1973 together with an explanatory memorandum. [Placed in Library, See No. LT-5777/73].

NOTIFICATIONS UNDER AIRCRAFT ACT,
1934

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH): On behalf of Dr.
Sarojini Mahishi, I beg to lay on the
Table—

A copy of each of the following
Notifications (Hindi and English ver-
sions) under section 14A of the Air-
craft Act, 1934:—

(i) The Aircraft (Sixth Amend-
ment) Rules, 1973, published
in Notification No. G.S.R. 1112
in Gazette of India dated the
6th October, 1973 together
with an explanatory note.

(ii) The Aircraft (Fifth Amend-
ment) Rules, 1973, published
in Notification No. G.S.R. 1113
in Gazette of India dated the
6th October, 1973 with an
explanatory note.

(iii) The Aircraft (Seventh Amend-
ment) Rules, 1973 pub-
lished in Notification No.
G.S.R. 1172 in Gazette of India
dated the 27th October, 1973
together with an explanatory
note. [Placed in Library. See
No. LT-5778/73].

COFFEE BOARD SERVANTS (CONDUCT)
AMENDMENT RULES, 1973, CERTIFIED
ACCOUNTS OF COFFEE BOARD, 1971-72
AND ERRATA TO ANNUAL REPORT AND
AUDIT REPORT OF CARDAMOM BOARD.

THE MINISTER OF COMMERCE
(PROF. D. P. CHATTOPADHYAYA):
On behalf of Shri A. C. George, I beg
to lay on the Table—

(1) Copy of the Coffee Board
Servants (Conduct) Amend-
ment Rules, 1973 (Hindi and
English versions) published
in Notification No. G.S.R. 1067
in Gazette of India dated the
29th September, 1973 under
sub-section (3) of section 48
of the Coffee Act, 1942.
[Placed in Library. See No.
LT-5779/73].

(2) A copy of the Certified Ac-
counts (Hindi and English
versions) of the Coffee Board
for the year 1971-72 and the
Audit Report thereon. [Placed
in Library. See No. LT-
5780/73].

(3) A copy of the Errata (Hindi
and English versions) to the
Annual Report of the Carda-
mom Board for the year
1971-72. [Placed in Library.
See No. LT-5781/73].

(4) A copy of the Errata to the
Audit Report of the Carda-
mom Board for the year
1970-71. [Placed in Library.
See No. LT-5781/73].

12.58 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIA-
MENTARY AFFAIRS (SHRI K.
RAGHU RAMAIAH): With your
permission, Sir, I rise to announce
that Government Business in this

[Shri Raghu Ramaiah]

House during the week commencing 26th November, 1973, will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the Indian Railways (Second Amendment) Bill, 1973.
- (3) Consideration and passing of the following Bills, as passed by Rajya Sabha:—
 - (i) The Maternity Benefit (Amendment) Bill, 1973.
 - (ii) The Industries (Development and Regulation) Amendment Bill, 1973.
 - (iii) The Payment of Bonus (Second Amendment) Bill, 1973.
 - (iv) The Navy (Amendment) Bill, 1973.
4. Discussion on the 22nd Report of the Union Public Service Commission.

श्री मधु लिमये (ब्राका) : मंत्री महोदय जो घगले सप्ताह का कार्यक्रम यहाँ रखे हैं, इसको एजेंडा पेपर के साथ परिचालित करने का इन्तजाम किया जाय। जिस दिन वह मामला आता है, यदि उसी दिन मकुलेट किया जायेगा तो हम लोगों को पहले से पता चलेगा कि किन किन विषयों को, आइटम को वे ले रहे हैं।

MR. SPEAKER: The Secretary-General tells me that they are already in the Notice Office and hon. Members can take a copy from there.

I have received some notices under rule 377 and I shall call the hon. Members in the order in which the notices have come.

श्री हुकम चन्द कछवाय (मुरैना) :

अध्यक्ष महोदय, माननीय मंत्री जी ने जो वक्तव्य रखा है, मैं उन से प्रार्थना करूँगा कि इस समय सुरक्षा संस्थानों में लगभग 11 हजार कर्मचारियों की छंटनी होने जा रही है, जब कि सुरक्षा मंत्री ने एक वक्तव्य में कहा था कि डिफेंस में किसी प्रकार की कटौती नहीं हुई है—वे उसका खुलासा करें।

13 hrs.

दूसरी बात यह है कि खाद्य निगम में 12—13 हजार कर्मचारियों की छंटनी होने वाली है, उसके सम्बन्ध में भी मालूम होना चाहिये कि कोई छंटनी कर रहे अथवा नहीं और यदि कर रहे हैं तो क्यों कर रहे हैं उसका कारण क्या है ?

तीसरी बात यह है कि शेडयूल्ड कास्टस, शेडयूल्ड ट्राइब्स के बारे में जो बिल है, मैंने पिछली बार इस प्रश्न को यहाँ पर उठाया था और मंत्री जी ने आश्वासन दिया था कि मैं प्रयास करूँगा वह बिल जल्दी से इस सदन में आये तो वह बिल इस सदन में कब तक आने वाला है ?

SHRI S. M. BANERJEE (Kampur): You must have read in the newspapers today that the IA management has made it clear that the Indian Airlines Management may declare a lock-out if the staff continued defiance of the new shift timings and stick to the proposal for strike from 25th November. This is a very serious matter. I am surprised at the manner in which the Hon. Minister has taken this issue. He has taken it so lightly. I would request you to direct the Minister of Parliamentary Affairs to ask the Minister of Civil Aviation to make a statement because this lockout is being declared from 25th November.

The second point is this. We have requested you several times and I would again urge upon you to kindly

ask the Minister of Science and Technology to make a statement on the closure of the Shri Ram Institute of Delhi. I am told the hon. Minister is not making a statement because there is a tremendous pressure on him and the Government by Shri Charat Ram. You know Shri Charat Ram and Shri Bharat Ram are the worthy sons of their worthy father, Sir Shri Ram who had much influence on this Government. There are 200 employees, including scientists in this. Since you permitted a statement to be made on the Birla Institute at Pilani, I would request you to direct the Minister concerned to make a statement about this.

The third point is about 500 employees of the Census department. We were assured that proper action would be taken to reemploy them, that they would be absorbed in alternative jobs. These 500 employees are going to be on the streets on 1st January, 1974.

Lastly, Shri, Shinde had replied to a question raised by my hon. friend, Shri Vayalar Ravi, about 1000 employees who have lost their jobs in the Food Corporation of India. I would request you to ask the Minister to make a statement on this.

In conclusion, I would request you to allow a discussion on the Pay Commission's Report and Government's modifications thereon, because all the employees are going on a pay strike on 1st December 1973. This is a very serious matter. Kindly ask the Minister to agree to a discussion. I have already tabled a motion on this.

SHRI P. G. MAVALANKAR (Ahmedabad): With your kind permission, I would invite the attention of Government, particularly the Minister of Education, to the situation at the Birla Institute of Technology at Pilani, Rajasthan. The situation continues to be still serious.

You will recall that the Deputy Minister of Education laid a statement on the Table of the House on November 14 in which he mentioned several facts as he saw them. But the situation is not as he has put it. He said that the demands were put and the students expected an answer within six hours, otherwise they would go on strike. The fact of the matter is that the students were demanding these things for months and years. It was only when it came to the breaking point that they said: do it quickly or we go on strike.

Quite a few of these students come from Ahmedabad and other parts of Gujarat. I learnt from yesterday and the day before, that some of them were injured during some of the police incidents. The statement makes no mention of injuries to the students: it refers only to injuries to staff members and some senior officers including the Director being gheraoed. So, the crisis is continuing and the students are still not properly looked after and the dialogue is not restored. There was an advertisement in the papers on behalf of the management, by the Director, that the strike is over and that the students have agreed. But the situation continues to be grave. I would, therefore, like the Minister of Education to give a fuller statement covering all the aspects I have mentioned.

Secondly, my friend Shri Banerjee has already mentioned it—I refer to the grave situation regarding the Indian Airlines dislocation. They rescheduled the winter time table, and the strike began. It is the 13th day today. Yesterday, 28 cancellations were there. It is a record number. If the lock-out takes place, it will be very sad. The safety of passengers is also involved. Although the Minister of Civil Aviation and Tourism told us that the passengers' safety will be looked into, we are sitting here these days and yet he does not come out with a complete statement on the

[Shri P. G. Mavalankar]

whole matter. The matter is so important that not only he should make a statement but you should kindly give us some time to discuss some aspects of the problem.

With one more point, I shall finish. The Indian Airlines Corporation have said that they are going to scrap some of the agreements with the unions. These are important questions, and these have great implications as well. I would, therefore, request the Minister of Civil Aviation to come out with a statement. You should also kindly give us some time for discussing this matter next week.

SHRI PHOOL CHAND VERMA (Ujjain): Sir, I hereby seek your permission to raise the following matter of urgent public importance under rule 377 today in the House.

"Reports that the Himachal Pradesh police have threatened a sub-inspector with transfer and a social worker with implications in false cases, because they dared to recover a kidnapped Harijan girl, Kamlesh (11 years old) from the forests of Sarahan in the Sirmur district of Himachal Pradesh, from the clutches of an old person who happens to be an influential political man drawing Rs. 200 per month as political pension and who, it is alleged, raped the girl whom he had proclaimed as an incarnation of Goddess Durga to cheat the poor villagers of thousands of rupees of offerings."

अध्यक्ष महोदय, यह समाचार आज "हिन्दुस्तान टाइम्स" के अंग्रेजी संस्करण में "हरिजन देव: हु वाज रेड" की हैडिंग से छपा है। मेरा निवेदन है कि हम प्रत्येक सत्र में यहां पर एकत्र होते हैं, देश के विभिन्न भागों में हरिजनों पर जो अत्याचार होते हैं उनकी हम यहां पर चर्चा करते हैं लेकिन उनको संरक्षण देने का जहां तक सवाल है, सरकार उसका हमेशा इस सदन में बिश्वास दिनाती है परन्तु उस पर कोई कार्यवाही नहीं की जाती। मैं सरकार का ध्यान संविधान में

जो अनुच्छेद 46 है जिसमें हरिजनों को संरक्षण दिया गया है उसकी ओर दिलाना चाहूंगा कि उस अनुच्छेद की भावना के मुताबिक सरकार ने अभी तक कोई काम नहीं किया है।

यह घटना विशेष हिमाचल प्रदेश की है। वहां पर कमलेश के साथ जो कुछ हुआ है वह हृदयविदारक है। उसको तीन महीने जंगल में छिपा कर रखा गया, तीन महीने तक उसको कोई कपड़े बदलने नहीं दिये गये, तीन महीने नहाने की इजाजत नहीं दी गई। फिर उसे पहाड़ी पर ले जा कर अग्नि की ज्वाला के समक्ष मजबूर किया गया यह कहने के लिये कि मैं दुर्गा हूँ। उसके साथ बलात्कार किया गया। जब एक सब-इन्स्पेक्टर और एक सामाजिक कार्यकर्ता श्री धर्म सिंह आनन्द ने पुलिस के द्वारा उनको बरामद किया तो उन पर झूठे मुकदमें चलाये जा रहे हैं। डाक्टर से गलत रिपोर्ट लिखा दी गई है कि उसके साथ बलात्कार नहीं किया गया है। मैं आपके माध्यम गृह मंत्री महोदय का ध्यान दिलाना चाहूंगा और प्रार्थना करूंगा कि इस सम्बन्ध में वे सी० बी० आई० में जांच करवाने का कोई जूडिशियल इन्क्वायरी से टअप करें जिस से सारे प्रकरण के तथ्यों का पता लगाया जा सके और आज हिमाचल प्रदेश के हरिजनों में जो असन्तोष की भावना याप्त हो गई है, वे भयभीत हो गये हैं उसका निराकरण हो सके।

SHRI VASANTH SATHE (Akola): I want to invite the attention of the Minister of Parliamentary Affairs and through him the attention of the concerned Minister to the grave situation created by the complete stoppage of water supply since early morning today in the city. Call attention might have been admitted but it will come up on Monday. What will happen today, tomorrow or on Sunday? Is supply assured? In the Vithalbhai

Patel House, there was not a drop of water this morning. We cannot have our mouthwash even. You can understand the plight of people. They say that there are some people who are following Shri Atal Bihari Vajpayee who had sabotaged.... (Interruptions)

श्री हुकम चन्द कछवाय : इंटक के लोगों ने करवाई की है, मैं इसका प्रमाण दे सकता हूँ ।

अध्यक्ष महोदय : आप इस झगड़े में क्यों पड़ रहे हैं ?

श्री बसन्त साठे : मैं तो कह रहा हूँ कि पता लगायें कि कौन जिम्मेदार है । और हमें तो नतीजे से मतलब है । कोई भी जिम्मेदार हो, आप उनको पकड़िये और पानी मिले इसका इंतजाम कीजिये । नहीं तो सारे शहर में दो दिन में क्या हालत हो गई, इसका आप स्वयं अंदाजा लगा सकते हैं । ब्रेड के दाम बढ़ गये हैं, कोई बात नहीं क्यों कि आदमी बिना खाने के रह सकता है, लेकिन पानी के बगैर कैसे टिक सकता है । तो पानी का इंतजाम करने की जिम्मेदारी सरकार को लेनी चाहिये, यही मेरा निवेदन है ।

श्री अटल बिहारी वाजपेयी : (स्वा-लियर) : अध्यक्ष जी, वहाँ भी हमारी पार्टी का नाम घसीटा गया । मैं साट कर देना चाहता हूँ कि इस हड़ताल से हमारा कोई सम्बन्ध नहीं है । हम हड़ताल के खिलाफ हैं जिन्होंने हड़ताल की है उनके विरुद्ध कड़ी कार्यवाही की मांग कर रहे हैं । जब दिल्ली बंद हुआ था तब भी पानी की व्यवस्था को अस्तव्यस्त करने का इरादा नहीं किया था । हर स्थिति में पानी मिलना चाहिये । लेकिन मजदूरों की मांग पर विचार होना चाहिये ।

अध्यक्ष महोदय : मैं तो पहले ही ब्यास करता था कि आप ऐसा काम नहीं करते हैं ।

SHRI H. N. MUKERJEE (Calcutta-North-East): There may be a call attention motion but we cannot go for three days without water.. (Interruptions). What kind of confidence does this Government have in the country? This kind of situation cannot last. A Government is judged by its performance and not only by votes in the House. If water is not supplied in the capital of the country, what kind of a Government is this? Let the Minister come forward and say something now.

श्री अटल बिहारी वाजपेयी : अष्ट ६ जी कल प्रधान मंत्री ने बिना जांच पड़ताल किये हमारा नाम ले लिया ।

अध्यक्ष महोदय : उन्होंने नहीं किया ।

डा० कैलास (बम्बई-दक्षिण) : अध्यक्ष जी, पानी जरूर मिलना चाहिये ।

SHRI DINEN BHATTACHARYYA (Serampore): A mere statement will not do. Along with that immediate arrangements for water supply should be made... (Interruptions).

MR. SPEAKER: I should inform Mr. Chandrakar that his intimation was received late. It should have been given much in advance.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): It is a serious matter. Mr. Mohsin is here and he has heard the views of the hon. Members. It is no doubt a serious situation when water supply fails. It is certainly a grave situation. I have asked my colleague, Shri Mohsin, to look into the matter immediately. About the other matters, I shall certainly convey the feelings expressed by hon. members to the departments concerned.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): About water, I will find out the situation and try to make a statement today.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, यह काम तो गृह मंत्रालय का नहीं है, उनका काम तो पकड़ना था सो उन्होंने लोगों को पकड़ लिया। यह काम तो स्वास्थ्य मंत्रालय का है।

अध्यक्ष महोदय : आप बैठ जाइये।

13.16 hrs.

DIRECT TAXES (AMENDMENT)
BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move:

"That the debate on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide, for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

MR. SPEAKER: The question is:

"That the debate on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

The motion was adopted.

MR. SPEAKER: We will resume this discussion after lunch.

13.16 hrs.

STATEMENT RE. DEATH OF A
HARYANA HARIJAN SATYAGRAHI
IN ALIGARH JAIL

श्री छटल बिहारी बाजपेयी (खालियर) : अध्यक्ष महोदय, एक मिनट का आप मौका दें। उस दिन जब हरियाणा के हरि-

जनों का मामला उठा था अलीगढ़ की जेल में एक सत्याग्रही की मृत्यु के बारे में तो गृह मंत्री को आपने कहा था कि वह वक्तव्य देंगे। लेकिन अभी तक इस बारे में कुछ नहीं हुआ। आपके डाइरेक्शन का क्या हुआ ?

अध्यक्ष महोदय : मैं इन्क्वायरी करूंगा।

This concerns three States—Haryana, Delhi and U.P.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Today there was a calling attention in the Rajya Sabha on this. I am ready with my statement.

श्री नरेन्द्र कुमार सल्वे : (वेतूल)
अध्यक्ष महोदय, एक दिक्कत मुझ लीजियेगा। परिवार के लोग आ कर रहते हैं, मेरी श्रीमती ने कह दिया कि अगर घंटे भर में पानी नहीं आया तो वापस चली जाऊंगी। बड़ी मुश्किल से तो आ कर रहती है।

अध्यक्ष महोदय : वापस कहाँ जायेंगे यह तो बताइये ?

श्री नरेन्द्र कुमार सल्वे : नागपुर वापस चली जायेंगी ?

SHRI F. H. MOHSIN: Sir, according to information received from the Government of Uttar Pradesh, a harijan satyagrahi of Haryana, Shri Jeeu, aged about 86 years, son of Fakhira, resident of village Ridhan, P. S. Khar-khoda, district Sonapat, Haryana, who had been convicted by a Delhi Magistrate under section 188 IPC, was transferred to District Jail, Aligarh on 3/4th November, 1973. At the time of admission, he was found to be a patient of chronic bronchitis and asthma and of feeble health. No injuries on his person were, however, found by the jail authorities. On complaint of aggravation of cough trouble